

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION
REVIEW PETITION (CIVIL) NO.1407 OF 2021

IN

SPECIAL LEAVE PETITION (CIVIL) D. NO.6715 of 2020

SURENDER MOHAN

...Petitioner

versus

STATE OF HARYANA AND ANOTHER

...Respondents

O R D E R

There was delay of 2659 and 3017 days in preferring the special leave petitions. Since there was no satisfactory explanation for delay, the petitions were dismissed on the ground of limitation, which order is now subject matter of the instant review petition.

We have gone through the grounds raised in the instant review petition and do not find any error apparent on record to justify interference. This review petition is, therefore, dismissed.

.....J.
[Uday Umesh Lalit]

.....J.
[Ajay Rastogi]

New Delhi;
January 11, 2022.